
(2017) 10 RAJ CK 0039
In the Rajasthan High Court
Case No : 13472 of 2017

Bhanwarlal Godara S/o Nathuram Godara	APPELLANT
Vs	
The State of Rajasthan	RESPONDENT

Date of Decision : 26-10-2017

Acts Referred:

Citation : (2017) 10 RAJ CK 0039

Hon'ble Judges : Dinesh Mehta

Bench : SINGLE BENCH

Advocate : Raghvendra Mundel, Vikas Choudhary, S.S.? Ladrecha

Final Decision : Disposed

Judgement

1. Counsels appearing for rival parties at the outset submit that the controversy involved in the present case has already been set at rest, by Co-ordinate Benches of this Court; firstly, vide a judgment dated 24.05.2017 passed by Jaipur Bench of this Court and secondly by another judgment at Principal Seat, on 01.06.2017, in a group of 122 matters, led by S.B.C.W.P No.6023/2017 (Bhoma Ram Vs. State & Ors.).

2. In view of the uncontroverted factual and legal position, this writ petition is also disposed of in terms of the judgments referred above, with the following directions :

"(a). That the State Government shall issue a circular regarding constitution of the committee within one week from the date of receipt of certified copy of this order.

(b). That from the date of selection of the candidate or within fifteen days from

constitution of the committee, whichever is later, any candidate who had participated in the interview, is having grievance and is dissatisfied, may file a representation before the committee.

(c). That the said committee after looking into the record, shall decide the representation by passing a detailed reasoned speaking order.

(d). That copy of the order to be passed upon the representation shall be sent to the candidate through registered post.

(e). That if the candidate who has filed representation, is still aggrieved of the decision, he or she may, within one month from the date of receipt of registered post, take recourse to lawful remedy available to him/her in accordance with provisions of law.

(f). That for putting the candidates to notice who had participated in the selection process, this order and the circular so issued by the State Government shall be uploaded on the official website of the Rural Development & Panchayati Raj Department and the Education Department (Elementary)."

3. The writ petition stands disposed of.

4. The petitioners may furnish their representations within a period of 21 days from today, if not already filed; and the same shall be decided in accordance with the above directions.